

INDIAN PENAL CODE (AMENDMENT) BILL*

(Amendment of section 53)

SHRI A. N. MULLA (Lucknow) : I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

It relates to the sentence of death in certain cases, and the amendment is that the sentence of death must be passed only within certain circumscribed limits.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

SHRI A. N. MULLA : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

[Amendment of article 335 (Bill
No. 101 of 1970)]

SHRI B. K. DASCHOWDHARY (Cooch-Bihar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave to granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI B. K. DASCHOWDHARY : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

[Amendment of article 335 (Bill
No.100 of 1970)]

SHRI SIDDAYYA (Chamarajanagar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SIDDAYYA : I introduce the Bill.

16.00 hrs.

APPROPRIATION OF THE APPROPRIATORS BILL*

श्री शिव चन्द्र झा (मधुबनी) : मैं प्रस्ताव करता हूँ कि गैर-सरकारी औद्योगिक कंपनियों का राष्ट्रीयकरण करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

SHRI LOBO PRABHU (Udipi) : I oppose the Bill on the ground that it is beyond the competence of this House.

MR. CHAIRMAN : Has he given notice ?

SHRI LOBO PRABHU : It is not necessary ; there is no provision for it.

MR. CHAIRMAN : I do not allow it.

SHRI LOBO PRABHU : Please see rule 72 proviso.

MR. CHAIRMAN : It has been the practice that if a member wants to oppose a Bill at the introduction stage, he must give notice.

SHRI BAL RAJ MADHOK (South Delhi) : He has opposing on the ground of legislative competence. I think he should be allowed.

SHRI LOBO PRABHU : The proviso says :

"Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon".